

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/730(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	RSI PVT LTD
UNDER SECTION	IBC UNDER SEC 10

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv.

] For Corporate Applicant

**ORDER**

1. Learned Counsel for the parties present.
2. Ld. Counsel for the Corporate Applicant submits that in this matter, GST authority has a claim and the Application of GST Authority has been dismissed and an Appeal regarding the same has been filed in the NCLAT. In view of such, Ld. Counsel for Corporate Debtor has sought for an adjournment. At request, list this matter on **01.03.2024**.
3. It is made clear that no further adjournment will be granted in this matter.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**